

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI**

ORDER SHEET OF THE HEARING ON 10th MAY, 2024, 10:30 A.M.

**IA (IBC)/30/GB/2024
In CP (IB)/7/GB/2023**

**Present: 1. Hon'ble Member (Judicial), Shri H.V. Subba Rao
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

In the Matter of	M/s Jalan Sales Corporation (OC) Vs M/s Sree Bajrang Infracon Pvt. Ltd. (CD)
Under Section	U/s 9 of IBC, 2016

For Petitioner (s) : Mr. U. K. Kalita, RP in person

For Respondent (s) : Mr. R. Dubey, Adv.
Mr. R. K. Singh, R-1 in person

ORDER

IA (IBC)/30/GB/2024

Ld. RP Mr. U. K. Kalita appears in person through VC. Respondent is represented by Ld. Counsel Mr. R. Dubey. In terms of Order of this Tribunal dated 09.05.2024, R-1, Mr. R. K. Singh physically appears in the Court and submits that R-2 is his wife and due to certain health issues, she is unable to be physically present and comply with the Order of this Tribunal. Submissions noted.

Ld. Counsel for the Respondents had submitted in the Court yesterday that he has sent an email with the required details to the Applicant herein that is the Resolution Professional. However, Resolution Professional had categorically denied receiving any such e-mail.

Today, Ld. Counsel for the Respondents submits with his apologies that instead of sending email to the Resolution Professional they had forwarded it to the Transaction Auditor, J. N. Gupta & Company.

However, Ld. RP reiterates that he has got the same confirmed from the Transaction Auditor and even as on date the information/documents as sought by him, which has been detailed below, have still not been provided by the Respondent side:

1. Audited Financial Statements for the Financial Year, 2020-21, 2021-22 and 2022-23.
2. Provisional Financial Statement from 01.04.2023 to 12.01.2024.
3. Books and Accounts, and Tally Data till date.
4. Cheque Books, ATM Cards, Bank Account details etc.
5. Complete details of assets, apart from the Car which has already been received by him.
6. GST login details.
7. Details in regard to other 2 vehicles which the Respondent claim to have already been sold.

On the aforesaid submissions of the RP, Ld. Counsel for the Respondent reiterates that they have furnished most of the required information to the Transaction Auditor *vide* email dated 08.05.2024. In the stated scenario, Respondents are directed to forward the emails and the information sent to the Transaction Auditor to the Ld. RP as well, alongwith the remaining information which they have not provided till date. They shall also provide details in regard to sale of the remaining vehicles as they have stated that the same have already been sold by them. On compliance with the aforesaid, Respondent shall file compliance affidavit before the next date of hearing, failing which law shall take its own course.

List the matter for final hearing and disposal on **20.05.2024**.

Sd/-
Satya Ranjan Prasad
Member (Technical)

Sd/-
H.V. Subba Rao
Member (Judicial)